

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 20
(IB)-1504(PB)/2019

IN THE MATTER OF:

Corporation Bank	...	Petitioner/Applicant
Vs.		
Patna Highway Projects Ltd	...	Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016 (CIRP).

Order delivered on 16.04.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (JUDICIAL)

SH. AVINASH KUMAR SRIVASTAVA
HON'BLE (TECHNICAL)

PRESENT:

For the Applicant	:	Mr. P. Nagesh, Sr. Adv. Mr. Zeeshan Hashmi, Mr. Ankit Parashar, Mr. Kashif Zafar, Adv. in RA-17/24
For the Respondent	:	Mr. Prateek Kumar, Ms. Raveena Rai, Mr. Rohit Ghosh, Ms. Moha Paranjpe, Adv. for SRA/R-5 Mr. Samar Bansal, Mr. Kaushik Chaturvedi, for R3
For the Erstwhile RP	:	Ms. Mahima Singh, Adv, Karan Vir Khosla, Adv For erstwhile RP

ORDER

RA-17/2024

Let the matter be placed before the Regular Principal Bench **on**
22.04.2024.

-sd-
(AVINASH KUMAR SRIVASTAVA)
MEMBER (TECHNICAL)

-sd-
(ASHOK KUMAR BHARDWAJ)
MEMBER (JUDICIAL)